

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 116(ND)/2016**

**IN THE MATTER OF:**

**Mr. Rajesh Yograj Bajaj & Anr. .... APPLICANT / PETITIONER**  
**Vs.**  
**M/s Jaurus Thermoplastics Pvt. Ltd. & Ors. .... RESPONDENT**

**SECTION:**

**Under Section 241/242, 244**

**Order delivered on 11.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT/PETITIONER :- Mr. R. K. Gupta, Advocate**


**For the RESPONDENT :- Mr. Gurdeep Singh, Advocate**

**ORDER**

Learned Counsel for the parties are present. Learned Counsel for the respondent prayed for an adjournment. However, it is seen from the record that the matter has been kept pending since 03.05.2017 for arguments to be heard. In view of the above final opportunity is given for the counsel to commence their arguments.

Post the matter on 6<sup>th</sup> September 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**